

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 38382/2024  
[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 23-07-2024  
IN CRLRC NO. 872/2019 PASSED BY THE HIGH COURT OF JUDICATURE AT  
MADRAS]

VINCENT SURESH BABU

PETITIONER(S)

VERSUS

THE STATE OF TAMIL NADU &amp; ANR.

RESPONDENT(S)

(IA NO. 94350/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE  
DEFECTS

IA NO. 94346/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA NO. 94348/2025 - EXEMPTION FROM FILING O.T.)

Date : 30-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA  
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) : Mr. E. Sudarsanan, AOR  
Mr. S. Manoj Kumar, Adv.  
Mr. Sam Jayaraj Houston, Adv.  
Mr. K. Stalin Raja, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

Delay in refiling is condoned.

Learned counsel for the petitioner also submitted  
that the petitioner has a Demand Draft for Rs.12,50,000/-  
to be paid to the second respondent-complainant.

In the circumstances, we dispose of this Special  
Leave Petition by reserving liberty to the petitioner and

the second respondent-complainant to arrive at an amicable settlement of the disputes despite all the courts having passed orders of conviction and sentence against the petitioner-accused.

**(B. LAKSHMI MANIKYA VALLI)  
COURT MASTER (SH)**

**(DIVYA BABBAR)  
COURT MASTER (NSH)**